(c) It is not possible to indicate an exact figure, as modernisation of the gallery is more or less a continuous process.

जूनोजिकल सर्वे आफ इंडिया में प्रकाशन कक्ष की स्थापना

५८. श्री नवाब सिंह चौहान : क्या वैज्ञानिक गवेषणा तथा सांस्कृतिक कार्य मंत्री यह बताने की कृषा करेंगे कि :

- (क) जूलौजिकल सर्वे आफ इंडिया में एक प्रकाशन कक्ष स्थापित करने की जो योजना थी, उसके सम्बन्ध में ग्रब तक क्या प्रगति हई है;
- (ख) इस योजना की रूप रेखा क्या है; ग्रीर
- (ग) क्या उस कक्ष में किसी छापेखाने की भी व्यवस्था की जायेगी ?

†[ESTABLISHMENT OF A PUBLICATIONS SECTION IN THE ZOOLOGICAL SURVEY OF INDIA

- 58. SHRI NAWAB SINGH CHAU-HAN: Will the Minister of SCIENTI-FIC RESEARCH AND CULTURAL AFFAIRS be pleased to state:
- (a) what progress has so far been made in regard to the scheme for the establishment of a Publications Section in the Zoological Survey of India;
- (b) what are the outlines of the scheme; and
- (c) whether arrangements for any printing press will also be made in that Section?]

वैज्ञानिक गवेषणा तथा सांस्कृतिक कार्य मत्री (श्री हुम।यून् क्विर): (क), (ख) ग्रीर (ग) योजना पर ग्रभी तक सोच विचार किया जा रहा है। †[THE MINISTER OF SCIENTIFIC RESEARCH AND CULTURAL AFFAIRS (SHRI HUMAYUN KABIR): (a),(b) and (c). The scheme is still under consideration.]

STUDENTS AND YOUTH CAMPS

- 59. SHRI DEOKINANDAN NARA-YAN: Will the Minister of Education be pleased to state:
- (a) the number of students' camps and youth camps held in each State during the summer vacation of 1958;
- (b) the expenditure incurred on them;
- (c) the total number of boys and girls who took part in them; and
- (d) the approximate cost of work done by them?

THE MINISTER OF EDUCATION (DR. K. L. SHRIMALI): (a), (b), (c) and (d). The information is being collected and a statement will be placed on the Table of the Rajya Sabha.

PAPERS LAID ON THE TABLE

REPORT OF ADVISORY COMMITTEE ON SLUM CLEARANCE

THE MINISTER OF LAW (SHRI A. K. SEN): Sir, I beg to lay on the Table a copy of the Report of the Advisory Committee constituted by the Prime Minister on the 25th January, 1958, on Slum Clearance. [Placed in Library. See No. LT-873] 58]

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. (DATAR): Sir, . . .

Shri H. D. RAJAH (Madras): Before he proceeds, Sir, I wish to raise a question of privilege. The point at issue is this: There are over 200 Members in this House. A dialogue is going on between a Minister and a Member. I am not opposed to any particular language as knowledge of

is very important but, generally, it is a concerted idea that many of the Members of this House should know languages properly. I am not opposed to Hindi as I am not opposed to any language but, Sir, last time when this issue arose in the House, the Prime Minister was good enough to tell the House that whenever questions are answered in any other language, they will again be translated and that answers would be given in English. I want to know from the Government side as to when that practice was given up. We find a dialogue going on, a conversation really. I want a ruling on this. Many people are agitated in our House. I want to know the policy. Is the Government in a position to go back....

MR. CHAIRMAN: You are not improving . . .

SHRI H. D. RAJAH: I may you again, Sir, what the Prime Minister was good enough to say.

12 Noon

Mr. CHAIRMAN: There no question; the policy is exactly the same, what the Prime Minister has stated.

SHRI H. D. RAJAH: What is the policy?

MR. CHAIRMAN: The policy is . . .

SHRI H. D. RAJAH: Say there is no policy, I accept it.

Mr. CHAIRMAN: It is the accepted policy of Government not to deviate from the policy, namely, when an answer is in Hindi it is generally translated into English.

REFERENCE TO THE PRESS IN-TERVIEW GIVEN BY THE FINANCE MINISTER

SHRI BHUPESH GUPTA (West (Bengal): Sir, I consider it necessary to draw your attention to an inter-

view given by the Finance Minister which has been published in dated 1st September 1958 in which the people of India have been slandered and certain disparaging remarks have been made against the Prime Minister of this country. Is it the position that whenever a Finance Minister goes to London he has to give a Press interview and say something derogatory to India and to the Indian people?

Mr. CHAIRMAN: Give it to me.

SHRI BHUPESH GUPTA: Sir. we talk about . . .

(Time bell rings).

Mr. CHAIRMAN: Give it to me; I will pass it on to the Government.

SHRI BHUPESH GUPTA: be in safe hands, I know.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER THE ALL INDIA SERVICES ACT, 1951

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): Sir, I beg to lay on the Table, under sub-section (2) of section 3 of the All India Services Act, 1951, a copy each of the following Notifications of the Ministry of Home Affairs: --

- (i) Notification G.S.R. No. 708, dated the 13th August, 1958. publishing certain amendments in the Indian Administrative service (Regula-Seniority) Rules, tion of 1954.
- (ii) Notification G.S.R. No. 709. dated the 13th August, 1958, publishing certain amendments in the Indian Police (Regulation Service οf Seniority) Rules, 1954.

[Placed in Library, See No. LT-874|58 for (i) and (ii)]